



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

OA. 350/1581/2019

Date of order: 10.12.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Atrayee Sengupta, daughter of Kubalay Sengupta, wife of Pranab Kr. Mondal, aged about 37 years, working as Jr. Clerk- cum-Typist, at the office of Dy. CME/Carriage Office, Kharagpur Workshop, S. E. Railway, residing at 110/1/A, Raja Ram Mohan Sarani, 3rd Fl. Kolkata – 700009.

.....Applicant.

-versus-

1. Union of India, service through the General Manager, S. E. Railway, Garden Reach, Kolkata- 700043.
2. The Chief Personnel Officer, S. E. Railway, Garden Reach, Kolkata- 700043.
3. The Chief Works Manager, S. E. Railway, Kharagpur Workshop, Kharagpur, Paschim Medinipore- 721301.

.....Respondents.

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. R.K. Sharma, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. This OA has been filed to seek the following reliefs:

"8(i) An order do issue directing the respondents to take steps for inter railway/inter divisional/departmental and/or alike transfer in favour of the applicant and thereby to transfer the applicant, being a physically challenged railway servant, at Kolkata or at any places nearer to his residence and native place at an earliest and thereby to allow her to render her service there.

- (b) Grant all consequential benefits.
- (c) Costs of and incidental to this application.
- (d) Pass such further or other order or orders."

3. At hearing, ld. Counsel for the applicant prays for liberty of this Tribunal to file a comprehensive representation citing all the relevant circulars to the competent respondent authorities to seek redressal of her grievance within a period of one week.



3. Accordingly, the O.A is disposed of with liberty to the applicant to file a comprehensive representation to the Respondent No. 2 or any other competent respondent authority within a period of one week from the date of receipt of a copy of this order. In the event such representation is preferred by the applicant, the competent respondent authority shall consider the same in accordance with law and pass appropriate orders within a period of 2 weeks and communicate the decision thereof to the applicant thereafter.

4. It is made clear that we have not gone into the merit of the matter and all the points to be raised in the representation are kept open for the authorities to consider.

5. Accordingly, the OA is disposed of with the aforesaid directions.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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